

ITEM NO.23

COURT NO.2

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Miscellaneous Application No. 2216/2026

IN

WRIT PETITION (C) NO.54/2024

SAVE MON REGION FEDERATION AND ANR.

Petitioner(s)

VERSUS

THE STATE OF ARUNACHAL PRADESH & ORS.

Respondent(s)

Date : 03-08-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH

HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) : By Courts Motion

Mr. Prashant Bhushan, AOR

Ms. Neha Rathi, Adv.

Ms. Kajal Giri, Adv.

For Respondent(s) : Mr. Anil Shrivastav, A.A.G./AOR

Ms. Avni Shrivastav, Adv.

Mr. K.M.Nataraj, A.S.G.

Mr. Gurmeet Singh Makker, AOR

Mr. Vinayak Sharma, Adv.

Mr. Anuj Udupa, Adv.

Mr. Anmol Chandan, Adv.

Mr. Alabhya Dhamija, Adv.

Ms. Disha Thakkar, Adv.

Mr. K.M.Nataraj, A.S.G.

Mr. Vinayak Sharma, Adv.

Mr. Anuj Udupa, Adv.

Mr. Anmol Chandan, Adv.

Ms. Disha Thakkar, Adv.

Mr. Amrish Kumar, AOR

Mr. Mukesh Kumar Maroria, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have perused the status report submitted on

behalf of the Central Bureau of Investigation (C.B.I.) dated 17.07.2026. A perusal of the same reflects that there is no cooperation at the end of the State Government in providing the necessary records as was directed vide judgment and order dated 06.04.2026. As such, we deem it appropriate to issue notice to the Chief Secretary and the Principal Secretary (Home), Government of Arunachal Pradesh, making it returnable on 24.08.2026. We order accordingly.

Both the aforesaid officers shall remain present before this Court along with their response to the afore-mentioned report of the C.B.I. and also explain as to why there is non-cooperation and non-compliance of the directions issued by this Court.

List the matter on 24.08.2026.

(NEETU KHAJURIA)
ASSISTANT REGISTRAR-CUM-PS

(RANJANA SHAILEY)
ASSISTANT REGISTRAR